

**Ramesh Kumar Gupta**  
**Vs.**  
**Deepak Bansal**

E. No.224/20  
New No. 62/20  
06.07.2020

The present matter has been taken up for hearing by way of video conferencing on account of lockdown due to Covid 19.

Present: Mr. R.K. Alagh, Ld. Counsel for the petitioner.

Ld. Counsel for the petitioner submits that he has the mobile number of the respondent on which summons can be served through WhatsApp.

Arguments are heard and the record is perused.

On filing of PF and mobile number of the respondent within one week from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp by the Ahlmad of this Court. Ahlmad shall file his report on service of summons before the next date of hearing.

To come up on 07.11.2020.



(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
06.07.2020


E. No.160/19  
New No.788/19  
06.07.2020

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid 19 in view of order bearing no. 22/DHC/2020 dated 29.06.2020 passed by the Hon'ble High Court of Delhi.

Present:           None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 07.11.2020.

  
(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
06.07.2020